

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.217/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 03.11.2017

NAME OF THE PARTIES:

Tarun Komal Zindal

V/s.

Akshaj Business Facilitators LLP & 2 Ors.

SECTION OF THE COMPANIES ACT: LLP64 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
11	Seema Kshirsalkar	Auth Representative	<i>Seema</i>

ORDER

CP No. 217/ LLP64/NCLT/MB/MAH/2017

For the Professional appearing on behalf of the Petitioner side is not in a position to explain that the subject matter jurisdiction to deal with section 64(f) of the Limited Liability Partnership Act, 2008 is lying with this Bench, this Petition is posted to 13.11.2017 directing the Petitioner to explain why this Petition should not be dismissed on the ground of lack of jurisdiction to this subject matter.

List this matter on 13.11.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)